

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 6/RP/2023 in  
Petition No. 378/TT/2020**

**Subject** : Petition for review of order dated 1.3.2022 in Petition No. 378/TT/2020.

**Date of Hearing** : 4.4.2024

**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Limited (PGCIL)

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL) & 16 Others

**Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Mr. Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha Singh, Advocate, PGCIL

**Record of Proceedings**

The learned counsel for the Review Petitioner submitted that the Commission, in an order dated 1.3.2022 in Petition No. 378/TT/2020, allowed the O&M Expenses for Asset-I, i.e., LILO of both circuits of 400 kV D/C Kishenpur Wagoora Transmission Line along with bays at New Wanpoh & 1 Number 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 03 Number 220 kV line bays considering them as GIS bays whereas, the same are AIS bays and it is an error apparent on the face of record. She further submitted that the Review Petitioner may be granted liberty to claim O&M Expenses for the ICTs in Asset-I and Asset-II on the basis of the MVA capacity at the time of truing up of the 2019-24 tariff period, which was inadvertently missed in the main petition.



2. She further submitted that in terms of the RoP dated 27.4.2023, a copy of the review petition was served on the Respondents, in addition to the revised Memo of Parties. However, none of the Respondents have filed any reply in the matter.
3. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

